

[श्री हणन लार थर्म]

को ध्यान में रखते हुए हम पाकिस्तान का यह स्पष्ट कहे कि हमारी यह बांटम-लाइन है कि हम पूरे कश्मीर को भारत का अटूट अंग मानते हैं, इनको प्राप्त करने से कम हम किसी बात पर कोई समझौता नहीं करेंगे और हमारे रिलेशन तभी नामलाइज होंगे जब कश्मीर का पूरा हिस्सा, जो भारत का है, उसको प्राप्त होगा। इन शब्दों के साथ मैं अपनी बात सरकार तक पहुँचा रहा हूँ। धन्यवाद।

**THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH):** Statement by the Home Minister, Mr. S. B. Chavan.

**STATEMENT BY MINISTER—ENHANCEMENT IN PENSION OF FREEDOM FIGHTERS IN UNION TERRITORIES OF DELHI AND PONDICHERRY**

**THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN):** Sir,

Freedom fighters in Delhi are getting a State pension of Rs. 100/- p.m. for those whose jail sufferings are three months or more and Rs. 75/- p.m. for those whose jail sufferings are less than three months. In Pondicherry, freedom fighters are drawing State pension of Rs. 250/- p.m. In addition, those freedom fighters in Delhi who are getting Central pension are being paid Rs. 150/- p.m. In Pondicherry, 272 freedom fighters are getting Central pension. Out of those, 247 are getting an amount of Rs. 100/- p.m. as State pension in addition to the Central pension.

In his Golden Jubilee Year of the Quit India Movement, the Central Government has already increased the monthly Central pension of the freedom fighters by Rs. 250/- p.m. It has also been decided to increase the State pension of the freedom

fighters in Delhi and Pondicherry. In respect of freedom fighters in Delhi, monthly State pension will be as under:—

(i) Rs. 400/- p.m. in case of freedom fighters who had undergone imprisonment for at least 3 months and below 6 months and who are now being paid @ Rs. 100/-p.m.

(ii) Rs. 300/- p.m. in respect of freedom fighters who have undergone imprisonment for less than 3 months and who are now being paid @ Rs. 75/- p.m.

(iii) Rs. 250/- p.m. in case of freedom fighters who are getting Central pension.

In case of Pondicherry, the State pension will be at the following rates:—

(i) State pension @ Rs. 400/- p.m. as against Rs. 250/- p.m. at present.

(ii) Rs. 250/- in case of those freedom fighters who are at present getting Rs. 100/- p.m. in addition to the Central Pension.

It is proposed that this increase be effected immediately. By this small token the nation renews its gratitude and respect to those who dedicated their lives to the cause of achieving India's freedom.

**उपसभाध्यक्ष (श्री शंकर दयाल सिंह) :**

ठीक है, क्लैरीफिकेशन तो नहीं ले रहे हैं। नाम दिए हैं; लेकिन इस पर क्लैरीफिकेशन की जरूरत में नहीं समझता हूँ। लेकिन इसके लिए धन्यवाद जरूर दे रहा हूँ। कि एक अच्छे समय में 1942 के मुवमैट की 50वीं वर्षगांठ पर यह अनाऊसमेंट किया है।

श्री शिव प्रसाद चनपुरिया : मैं गृह मंत्री जी को स्वतंत्रता संग्राम सेनानियों की तरफ से बहुत बहुत मुबारकबाद देता हूँ।

### SPECIAL MENTION—Contd.

#### Reported Agitation by Programme Staff for autonomy for Doordarshan

PROF. SAURIN BHATTACHARYA (West Bengal): I rise to bring before the House through you an issue which concerns the programme staff of Doordarshan. Earlier either some allegation or some applause was raised regarding the TV. We know not only in news, entertainment, education and other matters, the TV, during this comparatively short duration, has come to play an important part in the national life. In this role the programme staff of Doordarshan should in no way be under-estimated. Currently they are in the midst of an agitation on demands which are not centering round their salaries and emoluments, but on the basis of certain principles. They are conducting an agitation demanding autonomy for Doordarshan, the electronic media. This is a subject to which lip-service is paid by everybody. But in effect when the question of following it up comes the powers, that be, are found very often to be remiss. Then they insist that nowhere in the world the TV and the Radio, broadcasting and telecasting, are merged together really organisationally. This is a very unsound principle and leads to the stunted growth perhaps of both, at least of the TV, particularly at a time when Star TV, CNN and others have made their appearance on our media horizon. It is all the more important that our TV, Doordarshan, functions more professionally and is able to cater to the democratic and secular ideals of the country. With that end in view they say that that professional-

ism won't be possible if Radio and TV are intertwined. As a matter of fact, the Government of India on three occasions, separate occasions beginning from 1992, passed Government orders in favour of bifurcation of TV and Radio. But it has not been done. They contemplate that unless they have some favourable response to their demands from the side of the Government they will take their agitation which is on a very low pitch till now, to a higher place. My appeal to the Government would be that they should respond to the agitationists, Doordarshan Programme staff, whose demands are really a demand for the sound management and sound functioning of the TV. I hope there would be positive response from the side of the Government without loss of time so that the functioning of the TV is in no way distorted.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Mr. Vice-Chairman kindly ask the Government as to when they are going to make a statement.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): What is your point?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): I have been waiting here since morning. I have no problem.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Reddy, what is your point?

SHRI S. JAIPAL REDDY: Sir, a point was raised yesterday in regard to Mr. Win Chadha. That affair is known to the Government.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): She is here. If she wants, she can react. I have no objection.

SHRIMATI MARGARET ALVA: Mr. Vice-chairman, Sir, he has repeatedly said that the Minister should clarify on the Win Chadha affair. That sounds a little odd.